

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'C' NEW DELHI**

**BEFORE SHRI NARENDRA KUMAR BILLAIYA, ACCOUNTANT MEMBER
AND
SHRI YOGESH KUMAR US, JUDICIAL MEMBER**

I.T.A. No. 8279/DEL/2019 (A.Y. 2011-12)

Income Tax Officer, Ward : 13 (4) New Delhi. (APPELLANT)	Vs.	Shri Jas Raj Maloo, AHPN & Associates, 16/194, 2 nd Floor, Faiz Road, Karol Bagh, New Delhi – 110 005. PAN No. AAKPM7107J (RESPONDENT)
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Assessee by :	Ms. Ritu Rani, C. A.;
Department by:	Shri Anuj Garg, Sr. D. R.;

Date of Hearing	21.06.2022
Date of Pronouncement	21.06.2022

ORDER

PER YOGESH KUMAR US, JM

1. This appeal is filed by the Revenue for assessment year 2011-12 against the order of the Id. Commissioner of Income Tax (Appeals)-5, New Delhi, dated 23.07.2019.
2. At the time of hearing the assessee submitted that he has opted to settle the dispute involved in the impugned appeal under The Direct Tax

Vivad Se Vishwas Scheme, 2020 and has already filed Form Nos. 1 and 2 under the Scheme. Therefore, the appeal may be allowed to be withdrawn.

3. The ld. DR also agreed with the above contentions.

4. On careful consideration of the fact it is found that Form No. 5 has been issued to the assessee by the Department on 28th January, 2022 under The Direct Tax Vivad Se Vishwas Act, 2020. Therefore, the appeal is allowed as withdrawn and hence dismissed.

5. In the result, appeal is dismissed.

Order pronounced in the open court on : **21/06/2022.**

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

Sd/-
(YOGESH KUMAR US)
JUDICIAL MEMBER

Dated : 21/06/2022

MEHTA

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

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